

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.227/MP/2020 along with IA No.7/2022

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/directions to Solar Energy Corporation of India Limited pursuant to issues arising out of the Power Purchase Agreement dated 4.9.2018 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioner in favour of Solar Energy Corporation of India Limited.
- Petitioner : Mytrah Vayu (Brahmaputra) Private Limited (MVBPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Petition No.727/MP/2020 along with IA Nos. 7/2020 and 19/2023

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein.
- Petitioner : Mytrah Energy (India) Private Limited (MEIPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : 16.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Suhael Bhttan, Advocate, MVBPL & MEIPL
Shri Vineet Kumar, Advocate, MVBPL & MEIPL
Shri Nikunj, Advocate, MVBPL & MEIPL
Shri Hasan Murtaza, Advocate, BYPL
Shri Sameer Sharma, Advocate, BYPL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL



Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Lashit Sharma, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners prayed for short adjournment in the matters on the ground of arguing counsel being occupied in the part-heard matters before the other forums. Learned counsel for the Respondent, CTUIL opposed the request of the Petitioner for adjournment and citing the substantial outstanding dues, requested for direction upon the Petitioner to make at least part-payment thereof. Learned counsel for the Respondent, SECI also submitted that in view of the interim protection granted in favour of the Petitioner, MVBPL, SECI has not proceeded to encashment of Performance Bank Guarantee furnished by the Petitioner under the Power Purchase Agreement.

2. Considering the submissions of the learned counsel for the parties, the Commission deemed it appropriate to give one last opportunity to the Petitioners and accordingly, adjourned the matters.

3. The Commission directed the CTUIL to file an affidavit on or before 25.5.2023 the status, as to whether the Petitioner has deposited the amount equivalent to the BGs amount to CTUIL as per the direction given vide RoP for the hearing dated 6.3.2023 and if not, action CTU has taken in this regard.

4. The Commission further directed the Petitioner to provide an affidavit on or before 25.5.2023, the updates regarding filing of amendment to the Petition as per the liberty granted by the Commission on request of the Petitioner vide RoP for the hearing dated 6.3.2023.

5. The matters along with IAs therein be listed for hearing on 30.5.2023 on top of the Board. Any prayer for adjournment will not be acceptable to the Commission.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**